

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP NO. 37(ND)/2015**

**IN THE MATTER OF:**

Rupak Gupta & Anr.

.... Applicant/petitioners

Vs.

M/s. U.P. Hotels Ltd. & Ors.

.... Respondents

**Order under Section 397/398 of the Companies Act, 2016**

**Order delivered on 04.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioners :

For the Respondent:

Mr. Ankit Sibbal, Advocate for R-2(a), 2(c ),2(j)  
2(P), 2(4), 2(x) to 3(a), 3(c), 8 & 12

For the Respondent 4(a)-4(f):

Mr. L.K. Bhushan, Mr. Anirudh Arunkumar, Advocates  
Mr. Arun Kathpalia, Sr. Advocate & Ms. Sanjana  
Sharma, Advocate

**ORDER**

On account of another part heard matter, the hearing is deferred to  
14.12.2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**